

## FORM G

### INVITATION FOR EXPRESSION OF INTEREST IN SIWON AGRI PRIVATE LIMITED OPERATING IN ALL TYPES OF FOOD GRAINS AND AGRICULTURAL PRODUCTS AND TRADING IN CATTLE FEEDS

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| RELEVANT PARTICULARS |                                                                                                                                                                                        |                                                                                                                                                                                                      |
|----------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of the corporate debtor along with PAN/ CIN/ LLP No.                                                                                                                              | <b>Siwon Agri Private Limited</b><br><b>PAN: AAXCS2636J</b><br>CIN: U74999DL2016PTC299992                                                                                                            |
| 2.                   | Address of the registered office                                                                                                                                                       | As per the details available on the MCA Master Data - 54/2 & 3, Plot 23, 127, Hanuman Lane, Janpath, Central Delhi – 110001 Delhi                                                                    |
| 3.                   | URL of website                                                                                                                                                                         | Not Applicable                                                                                                                                                                                       |
| 4.                   | Details of place where majority of fixed assets are located                                                                                                                            | Refer Process note for details of the assets                                                                                                                                                         |
| 5.                   | Installed capacity of main products/services                                                                                                                                           | Not Applicable                                                                                                                                                                                       |
| 6.                   | Quantity and value of main products/services sold in last financial year                                                                                                               | Nil                                                                                                                                                                                                  |
| 7.                   | Number of employees/ workmen                                                                                                                                                           | Nil                                                                                                                                                                                                  |
| 8.                   | Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: | Detail can be sought by emailing to: <a href="mailto:ibc.siwonagri@gmail.com">ibc.siwonagri@gmail.com</a>                                                                                            |
| 9.                   | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:                                                                                              | Eligibility Criteria is mentioned in the detailed invitation of EOI and can be obtained from RP through the following email id: <a href="mailto:ibc.siwonagri@gmail.com">ibc.siwonagri@gmail.com</a> |
| 10.                  | Last date for receipt of expression of interest                                                                                                                                        | 27-07-2025                                                                                                                                                                                           |
| 11.                  | Date of issue of provisional list of prospective resolution applicants                                                                                                                 | 06-08-2025                                                                                                                                                                                           |
| 12.                  | Last date for submission of objections to provisional list                                                                                                                             | 11-08-2025                                                                                                                                                                                           |
| 13.                  | Date of issue of final list of prospective resolution applicants                                                                                                                       | 21-08-2025                                                                                                                                                                                           |
| 14.                  | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants                                                       | 26-08-2025                                                                                                                                                                                           |
| 15.                  | Last date for submission of resolution plans                                                                                                                                           | 25-09-2025                                                                                                                                                                                           |

|     |                                                               |                                                                      |
|-----|---------------------------------------------------------------|----------------------------------------------------------------------|
| 16. | Process email id to submit EOI                                | <a href="mailto:ibc.siwonagri@gmail.com">ibc.siwonagri@gmail.com</a> |
| 17. | Details of the corporate debtor's registration status as MSME | No information is available about MSME registration                  |

**Note:**

These timelines are as prescribed under the Insolvency and Bankruptcy Code, 2016 and regulations thereof. The RP/CoC may for the convenience of the Prospective Resolution Applicants reserves right to modify the same for the benefit of the Stakeholders.

PREETI  
CHAUHAN

Digitally signed by  
PREETI CHAUHAN  
Date: 2025.07.15  
12:11:40 +05'30'

**Preeti Chauhan**

**Resolution Professional**

**Siwon Agri Private Limited**

IBBI/IPA-002/IP-N01273/2023-2024/14331

IBBI Reg. address: R Z 20 K Block Gandhi Market,  
West Sagarpur, New Delhi-110046

ibc.siwonagri@gmail.com, cspreetichauhan@gmail.com

Date: 12.07.2025

Place: Delhi



ENERGY FOR EVER  
IREDA  
ONCE IREDA ALWAYS IREDA  
(A Navratna CPSE)

**Indian Renewable Energy Development Agency Limited**  
(A Government of India Enterprises)

Registered Office: India Habitat Centre, 1<sup>st</sup> Floor, East Court, Core-4A, Lodhi Road, New Delhi-110003, Website: [www.ireda.in](http://www.ireda.in), Email id: [equityinvestor2023@ireda.in](mailto:equityinvestor2023@ireda.in)  
Phone: +91-11-24682206-19, Fax: +91-11-24682202, CIN: L65100DL1987GO1027265

### NOTICE CONVENING THE 38<sup>TH</sup> ANNUAL GENERAL MEETING (AGM) THROUGH VC/OAVM

NOTICE is hereby given that the 38<sup>th</sup> Annual General Meeting ("AGM") of members of Indian Renewable Energy Development Agency Limited ("Company") will be held on **Thursday, August 7, 2025, at 11:30 AM (IST)** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") without the physical presence of members at a common venue to transact the businesses as set forth in the Notice of AGM in compliance with provisions of Companies Act, 2013 and Rules made thereunder read with the General Circular No. 09/2024 dated September 19, 2024, issued by the MCA and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 3, 2024 issued by the SEBI.

In compliance with the above circulars, Notice of AGM along with Annual Report for the Financial Year 2024-25 (FY 25) will be sent via email to those members whose email IDs are registered with the Company's RTA i.e., MUGF Intime India Private Limited (formerly known as Link Intime India Private Limited) or Depository Participants (DP). Further, as per Regulation 36 (1) (b) of SEBI (LODR) Regulations, 2015, a letter providing a weblink for accessing the Notice and Annual Report for FY 24-25 will be sent to those shareholders who have not registered their email addresses with the Company's RTA or Depository Participants (DP). The Notice of AGM and Annual Report for FY 25 will also be made available on the website of the Company i.e., [www.ireda.in](http://www.ireda.in), website of the stock exchanges i.e., [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) and also at the website of the e-Voting agency i.e., <https://instavote.linkintime.co.in>. Hard copy of annual report shall be sent to shareholders on specific request only.

Members can attend/participate in AGM through VC/OAVM facility only. Members attending AGM through VC/OAVM facility shall be counted for the purpose of reckoning the quorum as per Section 103 of the Companies Act, 2013. The Company is providing remote e-Voting facility to all its members for casting their votes on the business items as set out in the Notice of AGM. In addition, facility of e-Voting during the AGM is also being provided by the Company. The Remote e-Voting period will be open at **09:00 AM (IST) on Monday, August 4, 2025** and will end at **05:00 PM (IST) on Wednesday, August 6, 2025**. Detailed Instructions for attending the AGM through VC/OAVM facility and e-Voting, will be provided in the Notice of AGM.

Members who have not registered or updated their email ID and mobile number are requested to contact their Depository Participant with whom they are maintaining their demat account. Detailed instruction will also be given in the Notice of AGM for procuring User ID & Password and for registration of email ID for e-Voting. Members may send a request to [enotices@in.mpmis.mugf.com](mailto:enotices@in.mpmis.mugf.com) for procuring User ID & Password for e-Voting.

In case of any queries regarding participation in AGM and e-Voting, members may contact INSTAVOTE and INSTAMEET helpline by sending a request at [enotices@in.mpmis.mugf.com](mailto:enotices@in.mpmis.mugf.com) or [instameet@in.mpmis.mugf.com](mailto:instameet@in.mpmis.mugf.com) or contact on:- Tel: 022-4918 6000 /4918 6175 or send a request to Mr. Rajiv Ranjan, Sr. Assistant Vice President (e-Voting), MUGF Intime India Private Limited at [rajiv.ranjan@in.mpmis.mugf.com](mailto:rajiv.ranjan@in.mpmis.mugf.com). Alternatively, members may also refer the Frequently Asked Questions and User Manual for Shareholder available at the Help section of <https://instavote.linkintime.co.in>.

For Indian Renewable Energy Development Agency Limited  
Place: New Delhi  
Date: 11.07.2025  
Sd/-  
Ekta Madan  
Company Secretary

### "IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

**BITS LIMITED**  
CIN:- L72200DL1992PLC241971  
Regd. Office: 711, 7th Floor, New Delhi House, 27, Barakhamba Road, New Delhi-110001  
Email: [bitsltd@gmail.com](mailto:bitsltd@gmail.com), Website: <http://www.bits.net.in> Tel. No. 011-43656567

**Notice of 33rd Annual General Meeting, Book Closure and Remote E-Voting Information**

NOTICE is hereby given that the 33rd Annual General Meeting ("AGM") of the members of Bits Limited will be held through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") on Sunday, the 03rd August, 2025 at 12:00 P.M. to transact the Ordinary Business, as set out in the Notice of AGM. The Notice of the Meeting, Annual Report for the Financial Year ended March 31st, 2025 and remote e-voting details have been sent in electronic mode to all the members whose e-mail IDs are registered with the Company/RTA/Depository. The date of completion of email of the notices to the shareholders is 11th July, 2025.

In case you have not registered your email ID with the Company/ Depository, please follow below instructions to register your email ID for obtaining Annual Report for Financial Year 2024-25 and login details for e-voting.

**Physical Holding:** Send a request to Registrar and Transfer Agents of the Company, Mas Services Limited at [info@maserv.com](mailto:info@maserv.com) providing Folio number, Name of the shareholder, scanned copy of the share certificate (Front and Back), PAN (Self attested scanned copy of PAN Card), ADHAR (Self attested scanned copy of Aadhar Card) for registering email address.

Please send your bank detail with original cancelled cheque to our RTA (i.e. **Mas Services Limited** at T-34, 2nd Floor, Okhla Industrial Area, Phase-II, New Delhi-110020) along with letter mentioning folio no. if not registered already.

**Demat Holding:** Please contact your Depository Participant (DP) and register your email address as per the process advised by DP. Please also update your bank detail with your DP for dividend payment by NACH if declare by company.

These documents are also available on Company's website [www.bits.net.in](http://www.bits.net.in) for download by the members. Notice is hereby given in compliance with the provisions of Section 108 of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014 as amended and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that the Company has offered e-voting facility for transacting all the business by National Securities Depository Limited (NSDL) through their portal [www.evoting.nsdl.com](http://www.evoting.nsdl.com) to enable the members to cast their votes electronically. The remote e-voting period commences on Thursday, July 31st, 2025 (09:00 A.M.) and ends on Saturday, August 02nd, 2025 (05:00 P.M.). No e-voting shall be allowed beyond the said date and time. During this period members of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date of Monday, July 28th, 2025, may cast their vote by remote e-voting. Any person, who acquires shares and becomes member of the Company after dispatch of the notice and holding shares as of the cut-off date i.e. Monday, July 28th, 2025, may obtain the login ID and password by sending a request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or RTA, Mas Services Limited at [info@maserv.com](mailto:info@maserv.com). However, if the members are already registered with NSDL for remote e-voting then they can use their existing user ID and password for casting their vote. The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently. The facility for voting through e-voting shall be made available at the AGM and the members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again. Ms. Priyika Nagi, Practicing Company Secretary (Membership No. 29544 & CP No. 11279), Proprietor M/s. Priyika Nagi & Associates, Company Secretaries, has been appointed as Scrutinizer for the e-voting process. The detailed procedure for remote e-voting is contained in the letter sent with the Notice of the AGM. Any query/grievance relating to e-voting may be addressed to Mr. Surendra Singh Tangar, Company Secretary and Compliance Officer, Bits Limited, 711, 7th Floor, New Delhi House, 27, Barakhamba Road, New Delhi - 110001 Phone: 011-43656567, Email: [bitsltd@gmail.com](mailto:bitsltd@gmail.com). NOTICE is also hereby given pursuant to Section 91 of the Companies Act, 2013, Rule 10 of the Companies (Management & Administration) Rules, 2014 and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that the Register of the Members and Share Transfer Books of the Company will remain closed from Monday, July 28th, 2025 to Sunday, August 03rd, 2025 (both days inclusive) for the purpose of taking record of the shareholders at the Annual General Meeting.

For Bits Limited  
Sd/-  
Surendra Singh Tangar  
(Company Secretary & Compliance Officer)

Place: New Delhi  
Date: 11th July, 2025

**PAN INDIA CORPORATION LIMITED**  
CIN:- L72200DL1984PLC017510  
Regd. Office: 711, 7th Floor, New Delhi House, 27, Barakhamba Road, New Delhi-110001  
Email: [sgitd@gmail.com](mailto:sgitd@gmail.com), Website: <http://www.panindiacorp.com> Tel. No. 011-43656567

**Notice of 41st Annual General Meeting, Book Closure and Remote E-Voting Information**

NOTICE is hereby given that the 41st Annual General Meeting ("AGM") of the members of Pan India Corporation Limited will be held through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") on Sunday, the 03rd August, 2025 at 10:30 A.M. to transact the Business, as set out in the Notice of AGM. The Notice of the Meeting, Annual Report for the Financial Year ended March 31st, 2025 and remote e-voting details have been sent in electronic mode to all the members whose e-mail IDs are registered with the Company/RTA/Depository. The date of completion of email of the notices to the shareholders is 11th July, 2025.

In case you have not registered your email ID with the Company/ Depository, please follow below instructions to register your email ID for obtaining Annual Report for Financial Year 2024-25 and login details for e-voting.

**Physical Holding:** Send a request to Registrar and Transfer Agents of the Company, Nivis Corporate LLP at [info@nivis.co.in](mailto:info@nivis.co.in) providing Folio number, Name of the shareholder, scanned copy of the share certificate (Front and Back), PAN (Self attested scanned copy of PAN Card), ADHAR (Self attested scanned copy of Aadhar Card) for registering email address.

Please send your bank detail with original cancelled cheque to our RTA (i.e. **Nivis Corporate LLP**, 03, Shankar Vihar, 2nd Floor, Vikas Marg, Delhi- 110092) along with letter mentioning folio no. if not registered already.

**Demat Holding:** Please contact your Depository Participant (DP) and register your email address as per the process advised by DP. Please also update your bank detail with your DP for dividend payment by NACH if declare by company.

These documents are also available on Company's website [www.panindiacorp.com](http://www.panindiacorp.com) for download by the members. Notice is hereby given in compliance with the provisions of Section 108 of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014 as amended and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that the Company has offered e-voting facility for transacting all the business by National Securities Depository Limited (NSDL) through their portal [www.evoting.nsdl.com](http://www.evoting.nsdl.com) to enable the members to cast their votes electronically. The remote e-voting period commences on Thursday, July 31st, 2025 (09:00 A.M.) and ends on Saturday, August 02nd, 2025 (05:00 P.M.). No e-voting shall be allowed beyond the said date and time. During this period members of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date of Monday, July 28th, 2025, may cast their vote by remote e-voting. Any person, who acquires shares and becomes member of the Company after dispatch of the notice and holding shares as of the cut-off date i.e. Monday, July 28th, 2025, may obtain the login ID and password by sending a request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or RTA, Nivis Corporate LLP at [info@nivis.co.in](mailto:info@nivis.co.in). However, if the members are already registered with NSDL for remote e-voting then they can use their existing user ID and password for casting their vote. The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently. The facility for voting through e-voting shall be made available at the AGM and the members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again. Ms. Priyika Nagi, Practicing Company Secretary (Membership No. 29544 & CP No. 11279), Proprietor M/s. Priyika Nagi & Associates, Company Secretaries, has been appointed as Scrutinizer for the e-voting process. The detailed procedure for remote e-voting is contained in the letter sent with the Notice of the AGM. Any query/grievance relating to e-voting may be addressed to Ms. Geetika Sehgal, Company Secretary and Compliance Officer, Pan India Corporation Limited, 711, 7th Floor, New Delhi House, 27, Barakhamba Road, New Delhi - 110001 Phone: 011-43656567, Email: [sgitd@gmail.com](mailto:sgitd@gmail.com). NOTICE is also hereby given pursuant to Section 91 of the Companies Act, 2013, Rule 10 of the Companies (Management & Administration) Rules, 2014 and Regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that the Register of the Members and Share Transfer Books of the Company will remain closed from Monday, July 28th, 2025 to Sunday, August 03rd, 2025 (both days inclusive) for the purpose of taking record of the shareholders at the Annual General Meeting.

For Pan India Corporation Limited  
Sd/-  
Geetika Sehgal  
(Company Secretary & Compliance Officer)

Place: New Delhi  
Date: 11th July, 2025

**IDBI BANK**

**SHOW CAUSE NOTICE**

IDBI Bank Ltd, RAC Nehru Enclave, Basement C-22, Hotel Conclave Executive, Kalkaji (Opp. Paras Cinema), New Delhi - 110 019

**Borrower:** Sh. Akash Deep Chauhan & Smt. Harpreet Juneja:  
**Address:** 402, Tower 4, Plot No. 2, Near Dwarka Metro Station, Beverly Park, Dwarka Sector 21, New Delhi - 110 075

Notice is hereby given to the persons mentioned below that the proceedings for classification as fraud as per RBI Master Directions on Fraud - Classification and Reporting by Commercial Banks and select FI's dated July 01, 2016 ('Master Directions'), has been initiated and the Show Cause Notice issued by the Bank to the following persons has been returned un-served.

| Name                                          | Address                                                                                                   | Designation (Borrower/ Promoter/ Director /Partner/ Proprietor //Accomplish.) |
|-----------------------------------------------|-----------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------|
| Sh. Akash Deep Chauhan & Smt. Harpreet Juneja | 402, Tower 4, Plot No. 2, Near Dwarka Metro Station, Beverly Park, Dwarka Sector 21, New Delhi - 110 075. | Borrower                                                                      |

The above persons, if they so desire, (a) may immediately collect the copy of the Show Cause Notice either in person or by duly authorized person by producing proof of identity, from the undersigned at the address as given above. (b) may Show Cause within 10 days from the date of publication of this notice as to why their name should not be classified as fraud in terms of Master Directions and subsequent actions be taken.

**Date:** 11.07.2025  
**Place:** New Delhi  
(Bharat Bhushan Premi)  
DGM & Centre Head

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST IN SIWON AGRI PRIVATE LIMITED**  
**OPERATING IN ALL TYPES OF FOOD GRAINS AND AGRICULTURAL PRODUCTS AND TRADING IN CATTLE FEEDS**  
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

|                                                                                                                                                                                             |                                                                                                                                                                                                      |
|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. Name of the corporate debtor along with PAN/ CIN/ LLP No.                                                                                                                                | Siwon Agri Private Limited<br>PAN: AAKE5236J<br>CIN: U74999DL2016PTC99992                                                                                                                            |
| 2. Address of the registered office                                                                                                                                                         | As per the details available on the MCA Master Data - 54/2 & 3, Plot 23, 127, Hanuman Lane, Jangpeth, Central Delhi - 110001 Delhi                                                                   |
| 3. URL of website                                                                                                                                                                           | Not Applicable                                                                                                                                                                                       |
| 4. Details of place where majority of fixed assets are located                                                                                                                              | Refer Process note for details of the assets                                                                                                                                                         |
| 5. Installed capacity of main products/ services                                                                                                                                            | Not Applicable                                                                                                                                                                                       |
| 6. Quantity and value of main products/ services sold in last financial year                                                                                                                | Nil                                                                                                                                                                                                  |
| 7. Number of employees/ workers                                                                                                                                                             | Nil                                                                                                                                                                                                  |
| 8. Further details including latest available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: | Detail can be sought by emailing to: <a href="mailto:ibc.siwonagri@gmail.com">ibc.siwonagri@gmail.com</a>                                                                                            |
| 9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:                                                                                                | Eligibility Criteria is mentioned in the detailed invitation of EOI and can be obtained from RP through the following email id: <a href="mailto:ibc.siwonagri@gmail.com">ibc.siwonagri@gmail.com</a> |
| 10. Last date for receipt of expression of interest                                                                                                                                         | 27-07-2025                                                                                                                                                                                           |
| 11. Date of issue of provisional list of prospective resolution applicants                                                                                                                  | 06-08-2025                                                                                                                                                                                           |
| 12. Last date for submission of objections to provisional list                                                                                                                              | 11-08-2025                                                                                                                                                                                           |
| 13. Date of issue of final list of prospective resolution applicants                                                                                                                        | 21-08-2025                                                                                                                                                                                           |
| 14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants                                                        | 26-08-2025                                                                                                                                                                                           |
| 15. Last date for submission of resolution plans                                                                                                                                            | 25-09-2025                                                                                                                                                                                           |
| 16. Process email id to submit EOI                                                                                                                                                          | <a href="mailto:ibc.siwonagri@gmail.com">ibc.siwonagri@gmail.com</a>                                                                                                                                 |
| 17. Details of the corporate debtor's registration status as MSME                                                                                                                           | No information is available about MSME registration                                                                                                                                                  |

**Note:** These timelines are as prescribed under the Insolvency and Bankruptcy Code, 2016 and regulations thereof. The RPI/CoC may for the convenience of the Prospective Resolution Applicants reserves right to modify the same for the benefit of the Stakeholders.

Sd/-  
Preeti Chauhan  
Resolution Professional  
Siwon Agri Private Limited  
IBBI/IPA-002/IP-N01273/2023-2024/14331  
IBBI Reg. address: R Z 20 K Block Gandhi Market, West Sagarpur, New Delhi-110046  
[ibc.siwonagri@gmail.com](mailto:ibc.siwonagri@gmail.com), [cspreetichauhan@gmail.com](mailto:cspreetichauhan@gmail.com)

**Date:** 12.07.2025  
**Place:** Delhi

**MADHYA BHARAT AGRO PRODUCTS LTD.**  
Reg. Office- Wing A/1, 1st Floor, Ostwal heights, Urban Forest Atun, Bhilwara (Raj.) INDIA  
Website: [www.mbapl.com](http://www.mbapl.com) Email: [secretarial@mbapl.com](mailto:secretarial@mbapl.com); CIN : L24121RJ1997PLC029126  
Tel. No. : 01482-237104 Fax No. : 01482-239638

**Statement of Un-Audited Financial Result for the Quarter Ended as on 30th June ,2025 [Regulation 47(1)(b) of the SEBI (LODR ) Regulations, 2015]**

| S.No. | Particulars                                                                                                                                | Rs. in Lakhs (unless otherwise stated) |                      |                      |                    |
|-------|--------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|----------------------|----------------------|--------------------|
|       |                                                                                                                                            | 30.06.2025 Unaudited                   | 31.03.2025 Unaudited | 30.06.2024 Unaudited | 31.03.2025 Audited |
| 1     | Total income from operations                                                                                                               | 41,272.43                              | 30,315.75            | 20,194.08            | 107,041.48         |
| 2     | Net profit / (loss) for the period (before tax, exceptional and extraordinary items)                                                       | 4,414.11                               | 2,695.94             | 1,795.99             | 9,462.15           |
| 3     | Net profit / (loss) for the period before tax (after exceptional and extraordinary items)                                                  | 4,414.11                               | 2,695.94             | 1,795.99             | 9,462.15           |
| 4     | Net profit / (loss) for the period after tax(after exceptional and extraordinary items)                                                    | 2,820.62                               | 1,425.33             | 1,148.60             | 5,747.56           |
| 5     | Total comprehensive income for the period [Comprising profit/(loss) for the period (after tax) and other comprehensive income (after tax)] | 2,820.62                               | 1,406.89             | 1,148.60             | 5,729.12           |
| 6     | Equity share capital                                                                                                                       | 8,762.69                               | 8,762.69             | 8,762.69             | 8,762.69           |
| 7     | Other equity (Reserves)                                                                                                                    | -                                      | -                    | -                    | 31,622.12          |
| 8     | Earning per share (of Rs. 10/- each) (for continuing and discontinued operations) (not annualised)                                         |                                        |                      |                      |                    |
|       | 1. Basic (In Rs.)                                                                                                                          | 3.22                                   | 1.63                 | 1.31                 | 6.56               |
|       | 2. Diluted (In Rs.)                                                                                                                        | 3.22                                   | 1.63                 | 1.31                 | 6.56               |

**Note :**

a) The above unaudited financial results of the company for the quarter ended June 30th, 2025 have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 11th July, 2025. The same have been subjected to limited review by the Statutory Auditors.

b) The above financial results are prepared in accordance with Indian Accounting Standards ('IND AS') as prescribed under section 133 of the companies Act, 2013 read with relevant rules issued there under.

c) The above is an extract of the detailed financial results for the quarter ended 30th June ,2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations , 2015. The full format of the quarterly financial results are available on the websites of the Stock Exchange [www.nseindia.com](http://www.nseindia.com) and Company's website [www.mbapl.com](http://www.mbapl.com)

Place: Bhilwara  
Date : 11th July ,2025

For and on behalf of the Board of Directors  
(Sourabh Gupta)  
Whole Time Director & CFO  
DIN 07177647

**FORM-3 [See Regulation - 13(1)(a)]**  
**DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT-2)**  
1st Floor, SCO 33/34-35, Sector-17A, Chandigarh, (Additional space allotted on 3rd & 4th Floor also)  
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993  
Exh No. 27190

**CASE NO. OA/1453/2024**

**UNION BANK OF INDIA VS ALOK KUMAR KUMAR**

To,

(1) Alok Kumar Kumar D/W/S/O-Onkar Shrihari Bidwe C-1/81/A, Plot No.33, C and D Block South West, Delhi-110045

(2) Mr. Alok Kumar Son of Shri Onkar Shrihari Bidwe R/o C-1/81/A, Plot No. 33, C and D Block, Vinodpur, Vijay Enclave, Najafgarh Delhi-110045.

Also At. Mr. Alok Kumar Son of Shri Onkar Shrihari Bidwe Residential Upper Ground Floor, Flat No. B-1, Plot No. 11, 12, 13 and 14, Kharsa No. 18/24/2 and 21/4, Village Pochanpur, Raj Nagar, Part-2, South West Delhi, Delhi-110077, South West, Delhi-110077

Also At. Mr. Alok Kumar Son of Shri Onkar Shrihari Bidwe Office/Shop At-A-1, Shop No. 132, Vijay Enclave, Najafgarh, Delhi-110043, Central, Delhi-110043

**SUMMONS**

WHEREAS, OA/1453/2024 was listed before Hon'ble Presiding Officer/Registrar on 10.07.2025.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 2275957/- (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as follows:-

1. to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

2. to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

3. you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

4. you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

5. you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 28.08.2025 at 10:30AM, failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 11/07/2025.

Signature of the officer Authorised to issue summons

**FORM B**  
**PUBLIC ANNOUNCEMENT**  
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S KLM HOLDINGS PRIVATE LIMITED- IN LIQUIDATION:**

| Sl. No. | PARTICULARS                                                                        | DETAILS                                                                                                                                                                          |
|---------|------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.      | Name of the Corporate Debtor                                                       | M/s KLM HOLDINGS PRIVATE LIMITED                                                                                                                                                 |
| 2.      | Date of incorporation of corporate debtor                                          | 27/03/1995                                                                                                                                                                       |
| 3.      | Authority under which corporate debtor is incorporated /registered                 | Registrar of Companies, Delhi                                                                                                                                                    |
| 4.      | Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor  | U74899DL1995PTC066795                                                                                                                                                            |
| 5.      | Address of the registered office and principal office (if any) of Corporate Debtor | D-22 KH. NO.-77/14/2 GROUND FLOOR STREET NO. 19BLK-D RAAJEEV NAGAR EXTN. VILLAGE-KARALA CITY DELHI DL 110088 IN.                                                                 |
| 6.      | Date of closure of Insolvency Resolution Process                                   | 11.06.2025                                                                                                                                                                       |
| 7.      | Liquidation commencement date of corporate debtor.                                 | 12.06.2025 (The order was received by the undersigned on 07.07.2025 as the same was uploaded on the website of the IBBI on 07.07.2025 only.)                                     |
| 8.      | Name and registration number of the insolvency professional acting as liquidator.  | Mr. Kamal Ahuja<br>Reg. No. - IBBI/IPA-002/IP-N01025/2020-2021/13389.                                                                                                            |
| 9.      | Address and e-mail of the liquidator, as registered with the Board.                | Address: A-5, 2nd Floor, Gurudwara Marg, Defence Colony, Delhi-110024.<br>Email ID: <a href="mailto:nclt.srasociate@lawmax.in">nclt.srasociate@lawmax.in</a>                     |
| 10.     | Address and e-mail to be used for correspondence with the liquidator.              | Address: D-251, Basement, Defence Colony, New Delhi-110024.<br>Email ID: <a href="mailto:klmholdingsncip1@gmail.com">klmholdingsncip1@gmail.com</a><br>Phone No. : 011-46772202. |
| 11.     | Last date for submission of claims                                                 | 11/08/2025                                                                                                                                                                       |

Notice is hereby given that the National Company Law Tribunal (New Delhi Bench-II) has ordered the commencement of liquidation of M/s KLM Holdings Private Limited on 12.06.2025 vide IA No. 40/2024 in CP IB No. 510/ND/2023. The order was received by the undersigned on 07.07.2025 as the same was uploaded on the website of the IBBI only on 07.07.2025. The stakeholders of M/s KLM Holdings Private Limited are hereby called upon to submit their claims with proof on or before 11/08/2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All their creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

Sd/-  
Kamal Ahuja  
Liquidator  
In the matter of KLM Holdings Private Limited  
Reg. No. - IBBI/IPA-002/IP-N01025/2020-21/13389.  
Defence Colony, Delhi-110024.  
Email: [klmholdingsncip1@gmail.com](mailto:klmholdingsncip1@gmail.com).

Date: 12/07/2025  
Place: New Delhi

**Mahindra FINANCE**

Registered Office : at Gateway Building, Apollo Bunder, Mumbai- 400 001.  
Corporate Office : at B Wing, 3rd Floor, Agastya Corporate Park, Piramal Amiti Building, Sunder Baug Lane, Kamani Junction, Kurla West Mumbai- 400 070.

**DEMAND NOTICE UNDER SECTION 13 (2) OF SARFAESI Act, 2002**

Whereas you the below mentioned Borrower/s, Co-Borrower/s, Guarantor/s and Mortgagors have availed loans from Mahindra and Mahindra Financial Services Ltd by mortgaging your immovable properties. Consequent to default committed by you, your loan account has been classified as Non-performing Asset, whereas Mahindra and Mahindra Financial Services Ltd being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower/s/Co-Borrower/s/Guarantor/s/Mortgagors as mentioned in column No.1 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice.

| Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor | Loan Account No. & Loan Amount                                                                                                                                                 | Details of the Security to be enforced                                                                                                                                                                                                                                                                                                                                                                                                                    | Date of NPA & Demand Notice date                            | Amount Due in Rs.... /- as on                                                                                                         |
|-----------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------|
| 1. Wakeel Uddin (Borrower)                          | Sanction Letter bearing Ref. No. 1805310100000008<br>Dated : 05.06.2018.<br>Loan No. / Contract No. ISBL00118138611.<br>Loan amount Rs. 11,00,000/- (Rupees Eleven Lakhs Only) | Mortgaged Immovable Property details : ITEM NO-1 - All the piece and parcel of House having Nagar Nigam No. 43/498/SK/388, measuring 200 Sq. Yds. i.e. 167.22 sq meters, situated at Kharsa No. 388, Shiva Kunj, Mauza Babarpur, Agra, Uttar Pradesh. Bounded as follows : On or Towards East by : Plot of Sunil On or Towards West by : Plot of Munsil Singh. On or Towards North by : Plot of Munsil Singh. On or Towards South by : 9 Meter Wide Road. | Date of NPA : 09.09.2020<br>Demand Notice date : 09.07.2025 | Rs.20,52,577.83/- (Rupees Twenty Lakh Fifty-two Thousand Five Hundred and Seventy-Seven and Eighty-Three Paise only) as on 28.06.2025 |

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.1, calling upon them to make payment of the aggregate amount as shown in column No.5, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.5. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Mahindra and Mahindra Financial Services Ltd shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.3. Please note that this publication is made without prejudice to such rights and remedies as are available to Mahindra and Mahindra Financial Services Ltd against the Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgagors of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/ prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date : 12.07.2025 | Place : Agra, Uttar Pradesh.

Sd/- Authorised Officer, Mahindra and Mahindra Financial Services Ltd.

**Mahindra FINANCE**

Registered Office : at Gateway Building, Apollo Bunder, Mumbai- 400 001.  
Corporate Office : at B Wing, 3rd Floor, Agastya Corporate Park, Piramal Amiti Building, Sunder Baug Lane, Kamani Junction, Kurla West Mumbai- 400 070.

**DEMAND NOTICE UNDER SECTION 13 (2) OF SARFAESI Act, 2002**

Whereas you the below mentioned Borrower/s, Co-Borrower/s, Guarantor/s and Mortgagors have availed loans from Mahindra and Mahindra Financial Services Ltd by mortgaging your immovable properties. Consequent to default committed by you, your loan account has been classified as Non-performing Asset, whereas Mahindra and Mahindra Financial Services Ltd being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower/s/Co-Borrower/s/Guarantor/s/Mortgagors as mentioned in column No.1 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice.

| Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor | Loan Account No. & Loan Amount                                                                           | Details of the Security to be enforced                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Date of NPA & Demand Notice date                          | Amount Due in Rs.... /- As on                                                                                                           |
|-----------------------------------------------------|----------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------|
| 1. Mr. Sanjeev (Borrower)                           | Sanction Letter bearing Ref. No. 9378093<br>Dated: 29.05.2019.<br>Loan No./Contract No. ISBL00119180332. | Mortgaged Immovable Property details : ITEM NO-1 - All the piece and parcel of the Gher (Commercial Property) bearing PID No. 143C1144U345 having an area of 425 Sq. Yds. (part of MCK No. 1305/18), situated at Devigarh Road, Kaithal, Haryana-136027. Bounded as follows: On or Towards East by : - M/s. Jindal Rice and General Mills. - On or Towards West by : - Road. - On or Towards North by : - Rasta (Road). - On or Towards South by : - M/s. Jindal Rice and General Mills. | Date of NPA: 11.05.2022<br>Demand Notice Date: 09.07.2025 | Rs.20,73,793.45/- (Rupees Twenty Lakh Seventy-Three Thousand Seven Hundred and Ninety-Three and Forty-Five Paise only) As on 28.06.2025 |

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.1, calling upon them to make payment of the aggregate amount as shown in column No.5, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as

